GOVERNMENT OF INDIA
PLANNING
LOK SABHA

UNSTARRED QUESTION NO:2615
ANSWERED ON:05.12.2001
FUNDS FOR MAHARASHTRA
NAMDEO HARBAJI DIWATHE

Will the Minister of PLANNING be pleased to state:

to the reply given to Unstarred Question No. 4499 on August 22, 2001 and state:

(a) whether the information has since been collected;

(b) if so, the details thereof;

(c) if not, the reasons therefore; and

(d) the time by which it is likely to be implemented?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF SMALL SCALE INDUSTRIES AND MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTR OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE(SHRIMATI VASUNDHARA RAJE)

(a) Yes, Sir.

(b) Details given in the statement enclosed

(c) & (d) : Not applicable.

Statement to the Reply to the part (b) of the Lok Sabha Question No. 2615 by SHRI NAMDEO HARBAJI DIWATHE: answered on 5.12.2001 on FUNDS FOR MAHARASHTRA
The reply to Question No. 4499 is as under:
(a) The total amount allocated by the Union Government to Maharashtra is finalised at the time of discussion of Annual Plan of the State between Deputy Chairman, Planning Commission and Chief Minister, Maharashtra. This amount consists of States Own Resources and Central Assistance. The amount allocated during last three years is as under:

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Year    Amount allocated
     (Rs. in crores)
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1998-1999  11600.73
1999-2000  12162.00
2000-2001  11500.00
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- The official level discussions reviews the allocations schemewise/projectwise. The name of schemes are available in the Part II of the Annual Plan documents published by Planning Department, Government of Maharashtra.
(b) to (e): Central Assistance is released for the Centrally sponsored schemes by various Ministries in the form of central share. The amount released and actually utilized in respect of major schemes during last three years and the reasons for non utilization as furnished by State Government and steps taken to utilize the amount is given in the annexure.